

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 40
CP No. (IB)- 70/7/JPR/2018
Under Section 7 of IBC, 2016**

In the matter of:

Karur Vysya Bank Ltd.

...Financial Creditor

Versus

M/s Accil Corporation Pvt. Ltd.

... Corporate Debtor

Matter could not be taken up due to non-availability of files at Chandigarh. The learned counsel appearing for the Petitioner shall check and ensure the availability of all the pleadings in the CP and pending CAs with both the Registries, of Chandigarh as well as Jaipur, in soft and physical copies. List the matter on 28.10.2021.


Assistant Registrar

July 20, 2021
H.M